

O.A. No. 699 of 2010

Pitabas.....Applicant

Vs

Union of India & Ors....Respondents

Order dated: 15.11.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Sri N.R.Routray, Ld. Counsel for the applicant and Sri S.K.Ojha, Ld. Standing Counsel for the Railways.

2. The applicant has approached this Tribunal U/S 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to grant him 1<sup>st</sup> and 2<sup>nd</sup> financial upgradation under the ACP Scheme w.e.f. 1.10.1999 and 29.09.2006 and other consequential benefits.

3. Sri Routray, Ld. Counsel for the applicant submitted that though the applicant had approached the Dy. Chief Engineer/Construction by filing a representation dated 06.01.2009 (Annexure-A/5) ventilating his grievances, the same is still pending. In the above circumstances, the Ld. Counsel for the applicant submits that he will be satisfied if a direction is issued to Respondent Nos. 2 and 3 to consider

the pending representation and pass appropriate orders within a reasonable time.

4. Accordingly, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, this O.A. is disposed of at the stage of admission itself while directing Respondent Nos.2 and 3 to consider the issues raised in the pending representation as at Annexure -A/5 and pass a reasoned order within a period of 90 days from the date of receipt of this order.

5. Send copies of this order, along with copy of the O.A., to Respondent Nos. 2 and 3 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites in course of the day.

  
MEMBER (A)

KK